

COURT - I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 358 OF 2017 &
IA NO. 1612 OF 2018

Dated : 07th May, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Meghalaya Power Distribution Corporation Ltd. ...
Appellant(s)

Vs.

Meghalaya State Electricity Regulatory Commission & Anr. ...
Respondent(s)

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn for R-1

Mr. Parinay Deep Shah
Ms. Surabhi Pandey for R-2

ORDER
IA No.1612 of 2018
(Application for amendments)

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, the Application is allowed. Amended appeal shall be taken on record, if already filed.

APPEAL NO. 358 OF 2017

Learned counsel for the Respondents may file their respective reply/objections in this case on or before 07-06-2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed by the Appellant on or before 05.07.2019 after duly serving copy of the same to the other side.

List the matter on **07-08-2019**.

(S. D. Dubey)
Technical Member

Pr/vt

(Justice Manjula Chellur)
Chairperson